MINISTRY OF ROAD TRANSPORT AND HIGHWAYS
NOTIFICATION

New Delhi, the 16th March, 2016

S.O. 1129(E).—In exercise of the powers conferred by sub-section (3) of Section 110 of the Motor Vehicles Act, 1988 (59 of 1988), the Central Government hereby exempts the agricultural trailers from the purview of rule 96C and sub-rule (3), of rule 97 of the Central Motor Vehicles Rules, 1989 till the 1st August, 2016 or until further orders, whichever is earlier.

[No. RT-11036/31/2010-MVL]

ABHAY DAMLE, Jt. Secy.